

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 144 OF 2018 &
IA NOS. 688 & 689 OF 2018

Dated: 6th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Ind Synergy Limited

.... Appellant(s)

Versus

Chhattisgarh State Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain
Mr. Vishvendra Tomer

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-1

ORDER

Admit.

Issue notice to the Respondents, returnable on 25-7-2018.

Mr. Ravi Sharma, learned counsel accepts notice on behalf of the first Respondent. He prays for two weeks' time to file reply objection to IA No. 688 of 2018 (Application for stay) and IA No. 689 of 2018 (Application for directions). His submission is placed on record.

The learned counsel for the respondents are permitted to file their respective replies to the main appeal/IA No. 688 of 2018 and IA No. 689 of 2018 on or before 20.07.2018 after serving copy on the other side.

List this matter on **25-7-2018**, as agreed by the learned counsel appearing for the Appellant and the first Respondent.

(S. D. Dubey)
Technical Member

tpd/js

(Justice N. K. Patil)
Judicial Member